

NOTICE

Sub: Objections, if any, from the general public/Advocates to the draft Notification with regard to the **only modification** to the existing Rules, by bringing down the line space from 2 to 1.5, by amending Rule 2 of Chapter XII of the Karnataka High Court Rules, 1959.

Ref: 1. Resolution dated 25.02.2021 of the Hon'ble Full Court.
2. Order of Hon'ble the Chief Justice dated 10.03.2021.
3. Order dated 12.03.2021 of the Chairman of the Hon'ble Karnataka High Court and District Judiciary Rules Committee.

As per Resolution under reference, annexed draft Notification, with regard to the modification to the existing Rule 2 of Chapter XII of the Karnataka High Court Rules, 1959 by bringing down the line space from 2 to 1.5, is hereby published in the Official Website of the High Court of Karnataka, i.e., www.karnatakajudiciary.kar.nic.in.

Further, it is hereby notified that objections, if any, to the said draft Notification, from the general public/Advocates shall be submitted to, "The Registrar General, High Court of Karnataka, Bengaluru" **on or before 31st March, 2021**. Any objections received subsequent to 31st March 2021 will not be considered.

BY ORDER OF HON'BLE THE CHIEF JUSTICE

Sd/-
(RAJENDRA BADAMIKAR)
REGISTRAR GENERAL

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Copy for information:

1. The Addl.Registrar Generals of High Court of Karnataka, Benches at Dharwad and Kalaburagi.
2. The Registrar (Vigilance), High Court of Karnataka, Bengaluru.
3. The Registrar (Computers), High Court of Karnataka, Bengaluru.
4. The Registrar (Administration), High Court of Karnataka, Bengaluru.
5. The Registrar (Judicial), High Court of Karnataka, Bengaluru.
6. The Addl. Registrars (Judicial), High Court of Karnataka, Benches at Dharwad and Kalaburagi.

NOTIFICATION

The draft of the following Rules further to amend the High Court of Karnataka Rules, 1959, which the High Court of Karnataka proposes to make in exercise of the powers conferred by Article 227 of the Constitution of India and Section 54 of the States Reorganisation Act, 1956 (Central Act 37 of 1956) read with Sections 122 and 129 of the Code of Civil Procedure, 1908 and Section 19 of the Mysore High Court Act, 1884 (Mysore Act No.1 of 1884) and prior sanction of the Government as required under Section 21 of the said Act and all other powers thereunto enabling, for the information of all persons likely to be affected thereby and notice is hereby given that the said draft will be taken into consideration after 10 days from the date of its publication in the Official High Court Website.

Any objection or suggestion which may be received by the High Court of Karnataka from any person with respect to the said draft Rules before the expiry of the period specified above will be considered by the High Court of Karnataka. Objections and suggestions may be addressed to the Registrar General, High Court of Karnataka, Bengaluru-560 001.

DRAFT RULES

1. Title and commencement:-

- (1) These Rules may be called ‘the High Court of Karnataka (Amendment) Rules, 2021.
- (2) They shall come into force from the date of its publication in the Official Karnataka Gazette.

2. Amendment to Chapter XII:

In the Karnataka High Court Rules, 1959, in Chapter XII, in Rule 2, after the words **“the writing, typing and printing shall be made on single side of the paper with”** the words **“one and half (1.5) line spacing”** shall be substituted in place of **“double line spacing”**.

BY ORDER OF THE HIGH COURT

Sd/-
(RAJENDRA BADAMIKAR)
REGISTRAR GENERAL